

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The First day of August, 2000.

Coram: Hon'ble Mr. S. Dayal, Member (A.)

Hon'ble Mr. Rafiq Uddin, Member (J.)

Civil Contempt Application No. 20 of 2000.

in

Original Application No. 179 of 1993.

Amit Negi,
aged about 31 years,
s/o Late Sri Ramesh March,
r/o 32, Elgin Road,
Civil Lines,
Allahabad.

... Applicant.

Counsel for the applicant : Sri D.C. Saxena, Adv.

Versus

1. Sri B.P. Tandon,
Secretary, Ministry of Personnel,
Public Grievance & Pension Department,
6th Floor, Nirvachan Sadan,
Ashoka Road,
New Delhi.
2. Sri S.P. Mittal,
The Chief Pay & Accounts Officer (Now known as
Senior Accounts Officer) Department of Food
and Civil Supplies, 1688, K.G. Marg, Krishi
Bhavan, New Delhi.
3. Shri R.S. Ispunani, Pay & Accounts Officer,
Department of Woman & Child Development,
Ministry of Human Resource, Development, 1688,
K.G. Marg, Krishi Bhavan, New Delhi.
4. Smt. Asha Das, Secretary, Ministry of Human
Resource Development, Department of Women &
Child Development Shastri Bhavan, New Delhi
(1688, E-282 Gurgaon Road, K.G. Marg, New
Delhi)

... Opp. Parties.

Counsel for Opposite Parties: Sri S. Chaturvedi, Adv.
Sri S.N. Srivastava, Adv.
Sri Anand Kumar, Adv.

(5)

Order (Open Court)

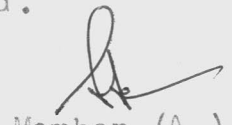
(By Hon'ble Mr.S. Dayal, A.M.)

This contempt petition was filed for initiating contempt proceedings aga inst the Opposite parties for wilful disobedience of order dated 22.4.99 passed in O.A.No. 179 of 1993.

2. By the order in the O.A., the Single Member Bench of this Tribunal had ordered that retirement benefits of Late Smt. Shanta March be calculated in view of C.C.S. (Pension) Rules-49 and 50 and be paid within three months. Further direction was given that in case the applicant forgoes the claim for family pension being received from U.P. State Government and applies for family pension under C.C.S. (Pension) Rules 1972 the case be considered according to law.

3. Respondent Nos. 1 and 2 have filed their counter reply. In para 12 and 13 of the Counter reply of respondent No.2 it has been stated that the claim of the applicant has been settled. The learned counsel for the applicant accepts this position hence the case for contempt is dismissed and the notices issued are discharged.


Member (J.)


Member (A.)

Nafees.